

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/01420/2014

HYDERABAD, this the 14th day of December, 2020

Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member



Kurapati Aruna W/o Gopala Krishna,
Aged about 31, Occ : Unemployee,
R/o 20/21-B, Bethavolu Mandal,
Gudivada, Krishna District.

...Applicant

(By Advocate : Mr. P. Punna Rao)

Vs.

1. Union of India,
Represented by The Chairman,
Railway Recruitment Board,
South Central Railway, South Lallaguda,
Secunderabad-500 017.

2. The General Manager,
South Central Railway,
Secunderabad.

....Respondents

(By Advocate : Mr. N. Srinatha Rao, SC for Railways)

ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)

Through Video Conferencing:



2. The OA is filed challenging the non selection of the applicant as Junior Clerk cum Typist.

3. Brief facts are that the applicant applied for the post of Junior Clerk cum Typist post against notification dated 27.2.2010 and passed the first two stages of written exam. On 27.7.2014, applicant appeared in the 3rd stage, which, applicant claims, was conducted contrary to the procedure. Hence the OA.

4. The contentions of the applicant are that she is a B.A graduate and that in the 3rd stage which is a skill test, instead of 300 words prescribed to be typed, 700 words were given, against what has been notified in the notification cited. Nowhere it was mentioned in the material given for Typing as to where the 300 words will end. Besides, respondents suddenly reduced the number of posts notified from 49 to 24 and that too, by the oral announcement of an officer on the date of the skill test ie 27.7.2014. Therefore, the claim of the applicant is that the selection was not done as per notification.

5. Respondents, per contra, state that the selection was done as per notification and that there is no truth in the applicant's contention that in the skill test more than 300 words have been given. Applicant failed in the 3rd stage of the exam relating to skill test and therefore not selected.

6. Heard both the counsel and perused the pleadings on record.

7. I. Applicant applied for the post of Junior cum typist post which comes under the Non technical popular category, against notification dated 27.2.2010 issued by the respondents. Applicant passed the first two stages of written exam which is not disputed. However, in the 3rd stage, which is a skill test in typing, the applicant failed and she claims that instead of 300 words, nearly 700 words for typing were given, which is against the terms and conditions prescribed in the notification. Respondents have enclosed the skill test paper given to the applicant as annexure IX. We have gone through the same wherein there are 4 paragraphs with approximately 60 words in each para working out to near around 300 words and definitely not 700 words, as claimed by the applicant. Hence the claim of the applicant is incorrect.



II. Besides, respondents in the notification dated 27.2.2010 have stated at para 1.10 that the posts are likely to increase or decrease and if need be cancel the notification and refund the fee paid by the candidates. In addition, respondents issued the addendum on 31.1.2014 about the change in number of posts advertised in the notification dated 27.2.2010 and hence the other contention of the applicant that an officer has orally announced the change in vacancies only on 27.7.2014 is also not true. The original notification itself has clause about the likely change of vacancies.

III. Thus it is evident from the facts that the applicant has failed in the exam and after failing she is challenging the exam process which is not permitted under law. Besides, the grounds taken by the applicant were found to be far from the truth.

IV. Hence, on all counts, the OA being devoid of merit, merits dismissal and hence, dismissed with no order as to costs.



(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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